

# **RULES COMMITTEE**

## **FOURTH REPORT**

**(FOURTH LOK SABHA)**

**(Laid on the Table on the 18th November, 1969)**



**LOK SABHA SECRETARIAT  
NEW DELHI**

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## PERSONNEL OF THE RULES COMMITTEE

1. Dr. G. S. Dhillon—*Chairman*
2. Shri N. R. Ahirwar
3. Shri Indrajit Gupta
4. Shri S. Kandappan
5. Shrimati Sucheta Kripalani
6. Shri P. Govinda Menon
7. Shri G. S. Mishra
8. Shri Madhu Limaye
9. Dr. Sushila Nayar
10. Shri Nath Pai
11. Shri D. N. Patodia
12. Shri K. Raghuramaiah
13. Shrimati Sushila Rohatgi
14. Shri Narain Swaroop Sharma
15. Shri R. Umanath.

### SECRETARIAT

1. Shri S. L. Shakhder—*Secretary.*
2. Shri B. K. Mukherjee—*Deputy Secretary.*
3. Shri J. R. Kapur—*Under Secretary.*

## FOURTH REPORT OF THE RULES COMMITTEE

(Fourth Lok Sabha)

The Rules Committee held a sitting on the 29th August, 1969 to consider amendment to the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) and certain other procedural matters. The minutes of the sitting are appended to the Report.

2. The recommendation of the Committee is contained in this their Fourth Report which the Committee authorise to be laid on the Table of the House.

3. *Fourth Schedule (See Appendix).*—Seven Public Undertakings established by Central Acts are already included in Part I of the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha, the working of which falls within the purview of examination by the Committee on Public Undertakings. The Committee on Public Undertakings have recommended to the Rules Committee that the Food Corporation of India, which was established by an Act of Parliament in 1964, may also be brought within the purview of examination by that Committee. The Ministry of Food and Agriculture (Department of Food) and the Ministry of Industrial Development and Company Affairs (Department of Industrial Development) have also agreed with the suggestion of the Committee on Public Undertakings, whom that Committee had consulted before making their recommendation to the Rules Committee.

The Committee agree with the suggestion of the Committee on Public Undertakings that the Food Corporation of India may be included in the Fourth Schedule to the Rules of Procedure.

4. The Committee recommend that the draft amendment to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) shown in the Appendix may be made.

G. S. DHILLON,  
*Chairman,*  
*Rules Committee.*

NEW DELHI:  
The 30th August, 1969.

## **APPENDIX**

**Amendment to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) as recommended by the Rules Committee**

### *FOURTH SCHEDULE*

In the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha, in Part I, after entry (7), the following shall be added, namely:

“(8) The Food Corporation of India.”

## MINUTES OF THE SITTING OF THE RULES COMMITTEE

*New Delhi, Friday, the 29th August, 1969*

The Committee sat from 16.00 to 16.55 hours.

### PRESENT

Dr. G. S. Dhillon—*Chairman*.

### MEMBERS

2. Shri N. R. Ahirwar
3. Shri S. Kandappan
4. Shri G. S. Mishra
5. Shri Nath Pai
6. Shri D. N. Patodia
7. Shri R. Umanath

Shri S. M. Banerjee was also present.

### SECRETARIAT

Shri S. L. Shakhder—*Secretary*.

Shri M. C. Chawla—*Deputy Secretary*.

Shri B. K. Mukherjee—*Deputy Secretary*.

Shri J. R. Kapur—*Under Secretary*.

2. The Committee took up for consideration Memorandum No. 20 regarding transfer of notices of questions from one Ministry to another. Shri Madhu Limaye had represented that a question of which notice had been given by a Member to be answered by a particular Minister should be answered by that Minister and not transferred by Government to be answered by another Minister. The Committee noted that if the subject matter of a question did not fall within the cognizance of the Minister to whom it was addressed, it was open to him to get it transferred to the appropriate Minister on whose acceptance the question was transferred to the latter Minister. The Committee felt that if questions were made self-contained and confined to matters pertaining to one Ministry only, it would minimise cases of transfer of questions from one Minister to another.

The Committee, however, deferred further consideration of the matter to a sitting when Shri Madhu Limaye who had represented on this matter would be present.

3. The Committee deferred consideration of Memorandum No. 24 regarding amendment of Rule 334A given notice of by Shri Madhu Limaye to a subsequent sitting when Shri Madhu Limaye would be present.

4. The Committee then considered Memorandum No. 26 regarding addition of the Food Corporation of India in the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha. The Committee noted that the following seven Public Undertakings established by Central Acts had been included in Part I of the Fourth Schedule to the Rules of Procedure:—

- (1) The Damodar Valley Corporation.
- (2) The Industrial Finance Corporation.
- (3) The Indian Airlines Corporation.
- (4) The Air India International.
- (5) The Life Insurance Corporation.
- (6) The Central Warehousing Corporation.
- (7) Oil & Natural Gas Commission.

The Committee on Public Undertakings had considered the desirability of including the Food Corporation of India, which was established by an Act of Parliament in 1964 to undertake procurement, storage, movement, transport, distribution, sale of foodgrains and other food-stuffs and also to initiate measures to promote their production, within the purview of their examination. The Committee on Public Undertakings accordingly decided at their sitting held on the 29th May, 1968 that necessary action might be initiated to bring the Food Corporation of India within the purview of that Committee. The Committee on Public Undertakings then consulted the Ministry of Food and Agriculture (Department of Food) and the Ministry of Industrial Development and Company Affairs (Department of Industrial Development) and both these Ministries had agreed with the suggestion of the Committee on Public Undertakings. The Committee on Public Undertakings then recommended to the Rules Committee the following amendment to be made in the Fourth Schedule to the Rules of Procedure:—

“In the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha, in Part I, after entry (7), the following shall be added, namely:—

‘(8) The Food Corporation of India.’”

The Committee approved the above amendment in the Fourth Schedule to the Rules of Procedure.

5. The Committee then considered Memorandum No. 27 on revision of procedure regarding giving of notices of questions. The Committee not-



ed that the Rules Committee at their sitting held on the 28th August, 1968 had considered the procedure regarding giving of notices of questions and had made the following suggestions:—

- (a) that the rule regarding the maximum period of 21 days' notice for a question might be relaxed for the next session of Lok Sabha on experimental basis to enable the Members to give notices under the procedure which was in vogue prior to the introduction of the current rule;
- (b) that names of members might be added to questions in the Unstarred List in excess of five original questions (both Starred and Unstarred) in their names; and
- (c) there might be a maximum of 200 questions in a day's List of Unstarred Questions. Notices in excess of 200 admitted questions will be returned to the members who might, if they so desire, repeat them for the next available dates.

The Speaker had accepted the above suggestions and Members were informed of it *vide* Lok Sabha Bulletin Part II dated the 30th August and 20th December, 1968, paras 823 and 961, respectively.

The rules in this regard were accordingly relaxed for the sixth session 1968 and seventh and eighth sessions 1969 of Lok Sabha, on an experimental basis, to enable Members to give notices of questions under the procedure which was in vogue prior to the amendment of Rule 33 made in June 1967.

Thereafter, several Members represented and made the following suggestions:—

- (i) that the rule regarding the maximum period of 21 days' notice for a question might be revived;
- (ii) that the questions disallowed being in excess of 200 questions in the List of Unstarred Questions should automatically be put down on subsequent days without asking the Members to revive notices for the same; and
- (iii) that there might be no restrictions on the number of Unstarred Questions in a day's List.

The Committee, after careful consideration of all aspects of the matter, decided that—

- (i) Rule 33 regarding the maximum notice period of 21 days for a question should be followed as adopted by the House in June

1967 with effect from the termination of the current (eighth) session of Lok Sabha.

The Committee decided that, for this purpose, notices of questions received by post between the 25th and 21st day might be deemed to have been received at 10.00 hours on the 21st day and their priority *inter se* be determined by ballot along with the other notices of questions received upto 10.00 hours on that day.

- (ii) the names of Members might be continued to be added to questions in the Unstarred List in excess of five original questions (both Starred and Unstarred) in their names, as hithertofore.
- (iii) the questions disallowed being in excess of 200 questions in the List of Unstarred Questions might be considered for inclusion in the List of Unstarred Questions on subsequent available relevant dates without asking the Members to revive notices for the same.

6. The Committee then considered Memorandum No. 28 on the suggestion made by Shri Jyotirmoy Bosu and some other Members that there should be a gap of 15 days after the date of issue of summons during which Members might send notices of questions by post and all those questions might be deemed to be received on the 15th day (instead of 7th day at present) after the date of issue of summons and their priority determined by ballot as in the case of notices received on the same day. The Committee felt that extending this period to 15 days would create some administrative difficulties. Moreover, in view of the Committee's decision to restore the application of Rule 33 regarding the maximum period of 21 days for giving notice of a question, this issue had become unnecessary.

7. The Committee authorised the Chairman to give effect to their recommendation made in para 5 above and to finalise the Report of the Committee in respect of their recommendation made in para 4 above and to have it laid on the Table of the House during the next Session.

*The Committee then adjourned.*

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